

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH:  
NEW DELHI

R.A.No.78 of 2001 in OA.No.1026 of 2000.

DATE OF ORDER:19-3-2001.

Between:

1. Union of India, through Secretary to Govt. of India, M/o Urban Development, Land & Development Office, Nirman Bhavan, New Delhi.
2. The Land & Development Officer, M/o Urban Development, Land & Development Office, Nirman Bhavan, New Delhi.
3. Dy.Land & Development Officer, M/o Urban Development, Land & Development Office, Nirman Bhavan, New Delhi.

..Review Applicants

and

Sh.Netam Sumer Singh,s/o Shri Hirlu,  
117A, Gummat, Village Munirka,  
New Delhi-110 057.

..Respondent

COUNSEL FOR THE APPLICANTS :: Mr.K.K.Patel

COUNSEL FOR THE RESPONDENT :: Mr.K.C.Mittal

CORAM:

THE HON'BLE SRI JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN

: O R D E R :

(PER HON'BLE SRI JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN)

I have perused the grounds in RA and the Order in the OA. I do not find any error apparent on the face of the record. The applicant brings to my notice the Circular dated 25-9-2000 said to have been issued by CVC. But the same will have no relevance to the facts of the case. On considering the facts, a direction was issued to dispose of the representation of the applicant.

2. I find no merit in the RA and is accordingly dismissed in circulation.

*Anupmehra*

(V.RAJAGOPALA REDDY)  
VICE CHAIRMAN

DATED:this the 19th day of March, 2001

dsn.